- (c) whether Government of Kerala has given any representation in this regard; and
- (d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) to (d) Some States have made allegations regarding other State Governments violating Section 4 of the Lotteries Regulation Act. The Government of Meghalaya has filed a SLP in the Supreme Court and the matter is *sub-judice*. The Government of Kerala had requested the Union Government to take urgent steps against the illegal paper lotteries run by certain States in Kerala alleging that these lotteries were being organized in violation of provision of Section 4 of the Lotteries (Regulation Act), 1998. The matter was taken up with the concerned States and they have strongly denied the allegations.

Expenditure for relief and rehabilitation from NDMF

2368. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the expenditure so far incurred from the National Disaster Management Fund for the relief and rehabilitation of flood victims in various parts of the country this year, State-wise;
 - (b) the specific purposes for which the expenditure is incurred from the fund;
- (c) whether the concerned State Governments are also required to contribute to the fund in such exigencies; and
 - (d) if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (d) Relief assistance in the wake of natural disasters including flood is provided through the Scheme of Calamity Relief Fund (CRF), which is contributed by the Government of India and the concerned State Governments in the ratio of 3:1. Additional assistance is also provided to the States in the wake of a calamity of severe nature, from National Calamity Contingency Fund (NCCF), which is fully funded by the Government of India.

Relief assistance is provided to the States under these two schemes for providing immediate relief to the people affected by notified natural calamities in accordance with items and norms as approved by the Government of India. These norms *inter-alia* provide for assistance to the affected persons in the form of *ex-gratia* payment to families of deceased persons, relief to old, infirm and destitute children, supplementary nutrition programme, gratuitous relief for families in dire need of immediate sustenance after a calamity (who have no food reserve, or whose food reserves have been wiped out in a calamity and who have no other immediate means of support), agricultural inputs subsidy for damage caused to crops, assistance for repair of houses, assistance for generation of relief employment, assistance for loss of animals and assistance for feed and fodder, etc.

[†] Original notice of the question was received in Hindi.

31.8.2007.

A Statement showing the allocation and release of Central Share of Calamity Relief Fund (CRF) and funds released from National Calamity Contingency Fund (NCCF) during the year 2007-08 is enclosed.

Statement Allocation and Release of Funds from CRF during 2007-2008

(Rs in crore) SI. Name of Allocation of CRF Releases from CRF Releases from the State No. Central Stae Tatol 1st 2nd NCCF Share Instalment Instalment Share Amt. Amt. 5 7 2 3 4 6 8 1 379.35 77.735 (64.52) 1. Andhra Pradesh 284.51 94.84 142.255 17.80 7.49 2. Arunachal Pradesh 22.48 29.97 11.24 11.24 3. Assam 153.36 51.12 204.48 76.68 4. Bihar I18;31 39.44 157.74 59.155 5. Chhattisgarh 88.76 29.59 118.35 21.19 (22.19) 6. Goa 1.74 0.58 2.32 0.87 271.22 48.57 (53.135) 7. Gujarat 203.41 67.8 102.85 137.13 51.425 8. Haryana 34.28 79.99 39.995 Himachal Pradesh 26.66 106.65 Jammu and Kashmir 68.68 22.89 91.58 34.34 13.51* 11. Jharkhand 100.15 33.38 133.53 @ Karnataka 94.81 126.41 23.70 (23.70) 47.405 12. 31.6 13. Kerala 70.7 23.57 94.26 35.35 35.35 50.00# Madhya Pradesh 201.97 67.32 269.29 50.495 (50.49) Maharashtra 184.31 61.44 245.75 47.695 (44.46) 168.92* Manipur 4.42 1.47 5.89 2.21 16. 17. Meghalaya 8.96 2.99 11.95 4.48 Mizoram 5.23 1.74 6.97 2.615 18. 19. Nagaland 3.03 1.01 4.05 @ 239.53 79.84 319.38 61.105 (58.66) 20. Orissa Punjab 120.74 40.25 160.99 60.37 Rajasthan 343.68 114.56 458.25 85.50 86.34)

8
-
-
-
-
-
-
_

^{@ 1}st instalment of Centre's share of CRF for the year of 2007-08 has not been released for want of information relating to crediting of earlier released funds, utilisation certificate.

** Released for flood -05.

Pending cases for citizenship

2369. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons from Pakistan, Bangladesh, Afghanistan and Myanmar who have requested for the grant of Indian citizenship, country-wise, pending with Government as on 1st September, 2007;
 - (b) the basis on which such requests are considered; and
 - (c) the number of cases, country-wise likely to be cleared by the end of 2007?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c). Requests for grant of Indian citizenship are considered under the provisions of section 5 and section 6 of the Citizenship Act, 1955 and rules made thereunder. The applications for grant of Indian citizenship are received and processed at different stages by State/Central Government. No centralized data of such applications is maintained and accordingly, no estimates regarding the number of cases likely to be cleared by the end of 2007 are available.

Undertrials in jails

2370. SHRIMATI MOHSINA KIDWAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that over 250,000 undertrials are languishing in jails, though the law presumes them innocent unless convicted;
- (b) if so, the details of such undertrials including the sections of penal code under which they have been charged;

Note: Figures shown in brackets (in col 6) includes about 25% Central share of CRF released in advance during 2006-07 for the year 2007-08.

[#] Rs. 50.00 crore released 'On account' releases for flood-07.

^{*} Released for flood-06.